

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No. 35/252/PB/2018

IN THE MATTER OF:

Logic Tree Software Private Limited

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(3)

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Petitioner(s) : Mr. Mohsin Khan, Advocate

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party. Accordingly, it is added as party-respondent.

Amended memo be filed by the appellant within two days.

Notice of the application.

Ms. Lakshmi Gurung, learned standing counsel for the Income Tax Department accepts notice.

A copy of the complete paper book be handed over to her during the course of the day.

Reply, be filed within four weeks with a copy in advance to the learned Practicing Company Secretary.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondents

List for further consideration on 06.03.2018.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet